

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 232 OF 2017 &  
IA NO. 572 OF 2017**

**Dated: 8<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Techno Electric & Engineering Company Limited .... Appellant(s)**

**Vs.**

**Tamil Nadu Generation and Distribution Corporation .... Respondent(s)  
Limited & Anr.**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Mr. Anand K.Ganesan  
Mr. Ashwin Ramanathan  
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Vallinayagam  
Ms. Amali for R-1

Mr. Sethu Ramalingam for R-2

**ORDER**

Learned counsel for the Appellant is permitted to carry out consequential amendments of the Cause title within a week's time.

Arguments concluded.

**Reserved for judgement.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**